

FIR No. 11/2020 PS Pandav Nagar

03.07.2020

This proceeding is being conducted through video conferencing through Cisco Webex.

This is an application for bail of accused Nizam.

Present: Ld. APP for the State.  
Sh. C.S. Tyagi, Ld. Counsel for accused.

Arguments heard.

Ld. Counsel submits that accused is in JC since 12.05.2020. It is further submitted that accused has been falsely implicated in the present case, recovery has already been made, no purpose would be served by keeping the accused behind the bars and therefore, accused be enlarged on bail.

On the other hand, in his reply, IO has opposed the bail application.

Given the facts and circumstances of the present case and the fact that the accused is already in JC since 12.05.2020, accused Nizam is admitted on bail subject to furnishing of bail bond and surety bond to the tune of Rs. 20,000/- and subject to verification of address of accused as well as surety.

The conditions available in Section 437(3) Cr.PC shall be deemed to be attached with the present bail order.

Application stands disposed off.

A copy of this order be given dasti to Ld. Counsel as prayed for.

PREETI  
AGARWALA

Digitally signed  
by PREETI  
AGARWALA  
Location: 1-37  
Date:  
2020.07.03  
16:38:00 +0530

(Preeti Agarwala)  
MM-03/KKD/Delhi  
03.07.2020

(1)

BEFORE THE HON'BLE COURT OF MS. EKTA GABA, C.M.M.,  
DISTRICT EAST, KARKARDOOMA, COURTS, DELHI

In the matter of:-

STATE VERSUS NIZAM

S/O MODARSSER

H.NO. 611, INDRA GANDI CAMP, 3<sup>RD</sup>  
TAIMOOR NAGAR, SOUTH DELHI,  
NEW DELHI-110065

ALSO AT:-

H.NO. C-24/G-2, SHALIMAR HOUSING  
COMPLEX, SAHIBABAD, DISTRICT  
GHAZIABAD, UTTAR PRADESH

FIR NO.: 11/2020  
U/S.: 379/356/411 IPC

P.S.: PANDAV NAGAR, DELHI

1<sup>ST</sup> BAIL APPLICATION U/S 437 Cr.P.C. ON BEHALF OF  
APPLICANT/ACCUSED NAMELY NIZAM S/O MODARSSER  
FOR GRANT OF REGULAR BAIL

MOST RESPECTFULLY SHOWETH:-

1- That applicant/accused was lifted from his house by the police officials of Special Staff, District East, Delhi on dated 12/05/2020 due to previous antecedent and falsely booked in case FIR No.2/2020, U/s 379/356/34 IPC, P.S. Pandav Nagar, Delhi and present false case is planted upon the applicant/accused on the basis of discloser statement in this case.